

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
02-05-2024 AT 10:30 AM**

**CP No. 25/241/HDB/2024**  
u/s. 241 of Companies Act, 2013

**IN THE MATTER OF:**

Mr. M V V Nagi Reddy (H. U. F)

...Petitioner

**AND**

M/s. Midwest Granite Pvt Ltd., & 08 Others

...Respondent

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**O R D E R**

**CP No. 25/241/HDB/2024**

Learned Counsel Mr Naresh Kumar Sangam, for petitioner present physically.  
Learned Senior Counsel Mr Ghanta Rama Rao, for petitioner present through  
Video Conference.

For hearing, matter adjourned to 27.06.2024.

It is represented by learned counsel for applicant in IA No 127/2024 has been  
moved for an interim relief, however the same is not listed.

The court officer therefore, is directed to explain why IA No 127/2024 was  
omitted from being listed in today's main cause list and instead listing the same  
in the supplementary list, it appears that this matter is added to today's list  
circulated to the members and pending explanation, the court officer is directed  
to list the same in the today's supplementary list.

Matter called again

**Supplementary list**

**IA No 127/2024**

Before we could order notice Learned PCS Ms Devangi for Respondent No.1  
present and learned Counsel Ms Nikitha for the counsel on record Mr D Pavan  
Kumar for Respondent No.6 present physically.

Issue notice to the remaining respondents through registered speed post with  
acknowledgement due and also through e-mail and call on 27.06.2024.  
Meanwhile counters if any.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**